

ITEM NO.25

COURT NO.11

SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 17498/2023

(Arising out of impugned final judgment and order dated 01-02-2019 in CRLA No. 2150/2006 passed by the High Court Of Judicature At Allahabad)

CHOTAY @ PREAM CHANDRA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.99732/2023-CONDONATION OF DELAY IN FILING and IA No.99730/2023-EXEMPTION FROM FILING O.T. and IA No.99736/2023-EXEMPTION FROM CUSTODY CERTIFICATE

Date : 11-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. Pradeep Kumar Yadav, Adv.  
Mr. Vishal Thakre, Adv.  
Mr. Vibhav Chaturvedi, Adv.  
Mr. Aru Juneja, Adv.  
Mr. Hunny Juneja, Adv.  
Mr. Sanjeev Malhotra, AOR

For Respondent(s)

**UPON hearing the counsel the Court made the following**  
**O R D E R**

Issue notice on the Special Leave Petition as well as on the application for condonation of delay, returnable on 16.10.2023.

Liberty is granted to serve the Standing Counsel for the State of U.P.

Registry to call for soft copy of the record of the Trial

Court. The soft copy be supplied to the learned counsel for the parties.

(ASHISH KONDLE)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)